

[Shri P. C. Sethi]

tioning under the administrative control of the Ministry of Tourism & Civil Aviation, has submitted the Preliminary report of inquiry into this accident. According to his provisional finding, the accident was due to failure of the engine crew of the Dakshin Express.

We have initiated action to inculcate safety consciousness amongst railwaymen at all levels. We have held a meeting with the General Managers of Zonal railways for taking the message of safety home to each individual railway employee.

We are laying greatest stress on the maintenance of Railways' infrastructural assets in good order.

We have appointed two high-level teams consisting of officers of the Senior Administrative Grade from different disciplines. These teams will be meeting the cross section of field workers for immediate rectification of lacunae that may exist in any area. Senior Directors of the Railway Board have been specially assigned the task of monitoring the work of these teams.

Active involvement of the Federations of Railway employees has also been ensured by holding meetings with the cross-section of staff directly concerned with the safety of railway working.

PROF. MADHU DANDAVATE (Rajapur): Sir, we have suggested that the Statement be taken into consideration under Rule 184 or 193, whichever is possible.

SHRI N. K. SHEJWALKAR (Gwalior): I have also given notice for having a discussion on this point.

MR. DEPUTY-SPEAKER: Mr. Sisodia has sought special permission. Mr. Pranab Mukherjee is absent. Therefore, he is allowed to introduce the Bill as a special case.

13.44 hrs.

#### INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, on behalf of Shri Pranab Kumar Mukherjee I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: Sir, I introduce the Bill.

13.45 hrs.

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at forty-nine minutes past Fourteen of the Clock.

13.46 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that

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†Introduced with the recommendation of the President.